

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1179 & 1180 OF 2018 IN
DFR NO. 3132 OF 2018

Dated: 17th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

M/s Matrix Wind Energy Pvt. Ltd.

.... Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Venkatesh
Mr. Samartha Kashyap
Mr. Vikas Maini

Counsel for the Respondent(s) : Mr. Balaji Srinivasan
Ms. Pallavi Sengupta
Mr. Mayank Kshirsagar for R-2

ORDER

IA NO. 1180 OF 2018 - (Appl. for Condonation of Delay)

Learned Counsel, Mr. Balaji Srinivasan accepts notice on behalf of Respondent No.2.

The learned counsel appearing for the Respondent No. 2 prays for some reasonable time to file the reply to the instant IA.

Submission made by the learned counsel appearing for the Respondent No. 2, as stated above, is placed on record.

The learned counsel appearing for the Respondent No.2 is permitted to file reply in the instant IA on or before 28.09.2018 after serving copy to the learned counsel for the opposite sides.

List the matter on **28.09.2018** as requested by the learned counsel appearing for Respondent No.2.

(S. D. Dubey)
Technical Member
Pr/pk

(Justice N. K. Patil)
Judicial Member